

which are under CSR/interested in CSR or want to expand their horizon to invest in any Particular Constituency; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY) : (a) to (d) In terms of Section 135 of the Companies Act 2013, companies above the specified thresholds of turnover or net worth or net profit are required to spend at least two per cent of their average net profits earned during three immediately preceding financial years on Corporate Social Responsibility (CSR) activities. The Board of each such company is required to have the company's CSR policy formulated and monitor its implementation or specify the reasons for non-implementation. The current financial year is the first year of implementation of CSR by companies under the aforementioned Act. Information regarding companies complying with CSR provision of the Act are expected to be available only after the mandatory disclosures of CSR expenditure are filed by companies towards the end of the year 2015.

As Section 135 leaves the responsibility of implementation of CSR policy on the company itself it will not be possible for the Government to facilitate undertaking of such activities in particular areas.

Performance of Corporate Sector in execution of CSR works

829. SHRI HUSAIN DALWAI : Will the Minister of CORPORATE AFFAIRS be pleased to state what has been the performance of Corporate Sector in the execution of Corporate Social Responsibility (CSR) related work in backward regions of the country?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): The financial Year 2014-15 is the first year for implementation of Corporate Social Responsibility (CSR) policies by companies under the Companies Act, 2013. Details relating to CSR rendered by the corporate sector are expected to be available after statutory returns on CSR are filed by companies towards the end of the year 2015.

Rating of NGOs for CSR activities

830. PROF. M.V. RAJEEV GOWDA : Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there is any plan to rate Non-Government Organizations (NGOs) that

could be engaged by the companies for implementing their Corporate Social Responsibility (CSR) initiatives;

(b) if so, the details thereof;

(c) what are the parameters for rating such NGOs;

(d) whether there is a plan to divulge the parameters of selecting and rating various NGOs on the website of the Ministry to introduce element of transparency?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (d) No such proposal is under consideration of the Government.

Induction of LCA Tejas

831. SHRIMATI SASIKALA PUSHPA : Will the Minister of DEFENCE be pleased to state:

(a) whether Government has inducted LCA Tejas into the Armed Forces, if so, the details thereof;

(b) whether Government has conducted any study to find out durability of this aircraft in the extreme cold and summer conditions, if so, the details thereof; and

(c) the details of the amount allocated to develop Tejas and induct this type of aircraft into our Armed Forces?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) Light Combat Aircraft (LCA) Tejas has completed Initial Operational Clearance (IOC) on 20th December, 2013 and the first Series Production Aircraft has been handed over to Chief of Air Staff by Raksha Mantri on 17th January, 2015.

(b) The aircraft performance trials, for operational clearance, involves cold weather and hot weather evaluation. Aircraft has successfully completed hot weather trials at an ambience of 45-47 degree Celsius and cold weather trials at an ambience of -15 degree Celsius.

(c) The Government has sanctioned ₹ 2188.00 crore for Full Scale Engineering Development (FSED) – Phase-I Programme to design and develop two Technology Demonstrators (TDs), and ₹ 5777.56 crore for Full Scale Engineering Development (FSED) – Phase-II Programme. The objectives of Phase-II are fabrication of three